

(a) whether in Maharashtra and particularly in Bombay City, a large number of workers belonging to Scheduled Castes and Scheduled Tribes communities whose parents had migrated to Maharashtra many years back from other States are finding it difficult to obtain their caste certificates from Maharashtra Administration under the existing rules;

(b) if so, the reasons thereof; and

(c) the remedial steps contemplated in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): (a) No Sir. The Government of India have already liberalised the rules for issue of certificates to the migrated Scheduled Caste/Scheduled Tribe persons from one State to another. According to the latest instructions, the migrated Scheduled Caste/Scheduled Tribe children can get such a certificate from the local revenue authority in the migrated State on the basis of certificate issued to their father in the place of their origin except where the prescribed authority feels that detailed enquiry is necessary through the State of origin before issue of the certificate. However, in such cases, they would continue to get the privileges and concessions as a Scheduled Caste/Scheduled Tribe from the State of his origin and not from the State where he has migrated.

(b) and (c) Do not arise.

Approach paper to Eighth Plan

896. SHRI UTTAM RATHOD:
SHRI V SOBHANADREES-
WARA RAO:

Will the Minister of PLANNING be pleased to state:

(a) whether the Approach Paper for the

Eighth Plan has been finalised by the Planning Commission;

(b) if so, the main features of the proposed Eighth Plan and in which areas of developmental work thrust is laid in the Approach Paper; and

(c) the total investments proposed in the Plan?

THE MINISTER OF PROGRAMME IMPLEMENTATION (SHRI MADHAVSINH SOLANKI): (a) No, Sir.

(b) and (c). Do not arise.

[*Translation*]

Leakage of Gas on Lawrence Road, Delhi

897. SHRI VILAS MUTTEMWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there was leakage of chlorine gas from cylinders loaded on a truck on Lawrence Road in Delhi in May, 1989 and many people were affected as a result thereof;

(b) if so, the action taken against the guilty persons; and

(c) the steps taken by Government to ensure payment of compensation to the affected people?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) A case vide FIR No. 155 was registered on 5.5.89 U/S. 336/337/284 IPC and six persons were arrested.